F. No. Std/SP-20/T-01 Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the

7 Febjanuary, 2020

Subject: Direction under Section 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006 regarding operationalisation of Food Safety and Standards (Packaging) Amendment Regulation, 2020 relating to Specific Migration Limits of Antimony and DEHP and Packaging of Drinking Water.

In exercise of the power conferred under section 92 of the Food Safety and Standards Act 2006, FSSAI has framed draft Food Safety and Standards (Packaging) Amendment Regulations, 2020 related to Specific Migration Limits of Antimony and Phthalic acid, bis(2- ethylhexyl)ester (DEHP) and Packaging of Drinking Water (copy enclosed)

- 2. The draft regulations are in the process of being notified and the process of draft notification, consideration of comments, if any that may be received thereon and the finalization of these regulations are likely to take some time. Meanwhile, as recommended by the Hon'ble National Green Tribunal (NGT), in order to reduce plastic usage and managing the plastic waste, it has been decided to permit the use of food grade packaging materials for packaged water other than those mentioned in the regulations and to operationalize the specific migration limits of Antimony and Phthalic acid, bis (2-ethylhexyl) ester (DEHP) for plastic materials intended to be in contact with articles of food.
- 3. Food business operators shall follow these revised regulations and the enforcement of these regulations shall commence after 6 months from the date of issuance of this direction or after final notification in the Gazette of India, whichever is later.
- 4. This issues with the approval of the competent authority in exercise of the power vested with Food Safety and Standards Authority of India under section 18(2)(d) read with section 16(5) of Food Safety and Standards Act, 2006

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

- 1. All Food Safety Commissioner
- 2. All Authorised Officer, FSSAI
- 3. All Central Designated Offices of FSSAI

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI

Notice for operationalisation of draft Food Safety and Standards (Packaging) Amendment Regulations, 2020

F.No.Std/SP-20/T-01.- The Food Safety and Standards Authority of India hereby make the following regulation.

Draft Regulations

- 1. These regulations may be called the Food Safety and Standards (Packaging) Amendment Regulations, 2020.
- 2. In the Food Safety and Standards (Packaging) Regulations, 2018, under regulation 4 regarding Specific Requirements for Primary food packaging, in sub-regulation (4) regarding Plastic materials intended to come in contact with food products,
 - (1) after the existing provisions under clause (a) the following provision shall be inserted, namely-
 - "Other food grade packaging materials compatible with the water to be packaged may also be used. In such cases requirement of transparent bottle would not apply"
 - (2) in Table 1 regarding requirement for specific migration limits of substances from plastic materials intended to be in contact with articles of food, after Sl. No. 7 following shall be inserted, namely-

Sl. No.	Substances	Maximum Migration Limit(mg/Kg)
8.	Antimony	0.04
9.	Phthalic acid, bis(2-ethylhexyl)ester (DEHP)	1.5